

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 177 OF 2022**

IN THE MATTER OF:

Abhisht Kusum Gupta

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent

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Through

Date: 23.11.2024

Place: New Delhi

Priyanka Swami
**PRIYANKA SWAMI
ADVOCATE**

Counsel for State of Uttar Pradesh
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**STATUS REPORT ON BEHALF OF THE DISTRICT MAGISTRATE
UTTAR PRADESH FOR THE CLARITY OF COMPLIANCE DONE IN
THE CAPTIONED MATTER**

MOST RESPECTFULLY SHOWETH

1. That this status report is submitted in compliance with the directions issued by the Hon'ble National Green Tribunal in Original Application No. 177/2022, titled *Abhisht Kusum Gupta vs. State of Uttar Pradesh & Others*. The matter pertains to the issue of encroachments upon ponds within the district of Gautam Buddh Nagar. This report endeavors to provide a comprehensive account of the actions undertaken by the district administration, the progress achieved to date, and the future course of action proposed to ensure clarity for the Hon'ble Tribunal.
2. The district of Gautam Buddh Nagar, under the proactive leadership of the District Magistrate, has conducted extensive surveys and meticulous field

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inspections across its three tehsils—Sadar, Dadri, and Jewar—to identify and document all ponds within the district. These water bodies are integral to the district's ecological balance, serving as critical resources for water conservation, groundwater recharge, and supporting biodiversity. The surveys have ascertained that there are a total of 1,018 ponds in the district. The distribution of these ponds across the tehsils is detailed below:

TEHSIL	NUMBER OF PONDS
Sadar	245
Dadri	480
Jewar	293
Total	1018

3. As reflected in the table above, Tehsil Dadri contains the highest number of ponds at 480, followed by Jewar with 293 ponds, and Sadar with 245 ponds. Recognizing the ecological importance of these water bodies, the district administration has prioritized their protection and restoration.
4. In compliance with the Hon'ble Tribunal's directives, the district administration has initiated rigorous legal proceedings under Section 67 of the Uttar Pradesh Revenue Code, 2006, against unauthorized occupants encroaching upon these ponds. Significant efforts have been made to remove encroachments, reclaim occupied land, and restore the ponds to their natural state. The actions taken in each tehsil are elaborated below.

Tehsil Sadar:

5. In Tehsil Sadar, the administration has successfully removed encroachments from six ponds, resulting in the reclamation of 1.1335 hectares of land. Legal proceedings under Section 67 have been instrumental in this process. A total of 353 cases were initiated under this section, and diligent legal work led to the resolution of all these cases. Eviction orders were executed in eight instances, leading to the recovery of 0.1630 hectares. The data pertaining to Tehsil Sadar is summarized in the following table:

Details	Tehsil Sadar
Ponds Freed from Encroachment (Number)	6
Area Freed from Encroachment (Hectares)	1.1335
Cases Resolved under Section 67 (Number)	353
Eviction Executed (Number of Cases)	8
Area Recovered through Eviction (Hectares)	0.1630

6. The successful removal of encroachments in Tehsil Sadar reflects the administration's commitment to restoring these vital water bodies. The cases resolved under Section 67 demonstrate the efficacy of legal mechanisms in addressing such issues.

Tehsil Dadri:

7. In Tehsil Dadri, which has the highest number of ponds, significant progress has been achieved. Encroachments have been removed from 21 ponds, leading

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to the reclamation of 7.8534 hectares. Legal action under Section 67 resulted in the resolution of 254 cases. Eviction orders were successfully executed in all 254 cases, resulting in the recovery of 3.8450 hectares. The details are presented below:

Details	Tehsil Dadri
Ponds Freed from Encroachment (Number)	21
Area Freed from Encroachment (Hectares)	7.8534
Cases Resolved under Section 67 (Number)	254
Eviction Executed (Number of Cases)	254
Area Recovered through Eviction (Hectares)	3.8450

8. The comprehensive efforts in Tehsil Dadri showcase the administration's dedication to enforcing legal provisions and restoring encroached lands. The complete execution of eviction orders in all resolved cases is particularly noteworthy.

Tehsil Jewar:

9. In Tehsil Jewar, the administration has removed encroachments from four ponds, resulting in the recovery of 0.0719 hectares. A total of 168 cases under Section 67 were resolved. While no eviction orders were required to be executed in this tehsil, the resolution of legal cases facilitated the restoration of the ponds. The data is as follows:

Details	Tehsil Jewar
Ponds Freed from Encroachment (Number)	4
Area Freed from Encroachment (Hectares)	0.0719
Cases Resolved under Section 67 (Number)	168
Eviction Executed (Number of Cases)	—
Area Recovered through Eviction (Hectares)	—

The prompt resolution of cases in Tehsil Jewar indicates effective legal proceedings and cooperation from involved parties.

Consolidated Summary:

10.A consolidated summary of the actions taken across all tehsils is presented below:

Tehsil	Ponds Freed (No.)	Area Freed (Hectares)	Cases Resolved (Sec. 67)	Eviction Executed (No. of Cases)	Area Recovered through Eviction (Hectares)
Sadar	6	1.1335	353	8	0.1630
Dadri	21	7.8534	254	254	3.8450
Jewar	4	0.0719	168	—	—
Total	31	9.0588	775	262	4.0080

From the table above, it is evident that a total of 31 ponds have been freed from encroachments across the district, with a combined area of 9.0588 hectares reclaimed. The administration has resolved 775 cases under Section 67, and eviction orders have been executed in 262 cases, resulting in the recovery of 4.0080 hectares.

11. Despite these substantial efforts, certain ponds remain under encroachment. The details of the encroached ponds and pending cases are elaborated below.

Tehsil Sadar:

12. In Tehsil Sadar, 48 ponds remain encroached upon, covering an area of 16.3697 hectares. These ponds continue to be a focus of the administration's efforts. While no cases are currently pending under Section 67 in this tehsil, the administration is exploring alternative legal and administrative measures to address these encroachments.

Tehsil Dadri:

13. In Tehsil Dadri, 39 ponds are still under encroachment, with a total area of 9.2530 hectares affected. There are 29 cases pending adjudication under Section 67. The administration is actively pursuing these cases, with efforts to expedite legal proceedings and ensure timely resolution.

Tehsil Jewar:

14. In Tehsil Jewar, 29 ponds remain encroached upon, covering an area of 2.8163 hectares. Although there are no pending cases under Section 67 in this tehsil, the administration is taking necessary steps to address the encroachments through legal and administrative channels.

The data regarding encroached ponds is summarized in the following table:

Tehsil	Encroached Ponds (No.)	Encroachment Area (Hectares)	Pending Cases (Sec. 67)
Sadar	48	16.3697	—
Dadri	39	9.2530	29
Jewar	29	2.8163	—
Total	116	28.4390	29

As indicated, a total of 116 ponds remain encroached upon, affecting an area of 28.4390 hectares. The pending 29 cases under Section 67 are concentrated in Tehsil Dadri.

15. The district administration recognizes the challenges inherent in removing these encroachments, which include resistance from unauthorized occupants, legal complexities, and logistical constraints in executing eviction orders. To address these issues, the following measures have been undertaken:

- **Dedicated Task Force:** A specialized team comprising officials from the revenue, police, and municipal departments has been established to oversee the eviction processes and ensure coordinated action.
- **Expedited Legal Proceedings:** Efforts are being made to accelerate the adjudication of the pending cases under Section 67 in Tehsil Dadri. Special courts or fast-track mechanisms are being considered to facilitate timely resolutions.

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- **Community Engagement:** The administration is engaging with local communities, leaders, and stakeholders to foster cooperation and voluntary compliance. Public meetings and dialogues are being held to address concerns and encourage support for the restoration efforts.
 - **Public Awareness Initiatives:** Awareness campaigns are being conducted to educate the local populace about the legal implications of encroachment and the environmental importance of preserving water bodies. This includes dissemination of information through print and electronic media, distribution of informational pamphlets, and engagement with educational institutions.
 - **Logistical Support:** Additional resources, including manpower and equipment, have been allocated to assist in the physical removal of encroachments. This ensures that eviction orders can be executed effectively and efficiently.
16. The administration is committed to resolving all pending cases and removing the remaining encroachments within a stipulated period of six months. Regular monitoring and reporting mechanisms have been put in place to track progress and address any arising challenges promptly.
17. It is pertinent to highlight the pivotal role played by the District Magistrate in these endeavors. Under his dynamic leadership, the district administration has not only undertaken legal and administrative measures but has also initiated innovative approaches to rejuvenate the ponds. The District Magistrate has personally overseen the implementation of various restoration projects, including desilting operations, plantation drives along pond peripheries, and the introduction of rainwater harvesting systems to augment pond water levels.

18. Furthermore, the District Magistrate has actively engaged with community leaders and local residents to foster a sense of ownership and responsibility towards the conservation of these water bodies. His efforts have led to increased public participation in cleaning and maintaining ponds, thereby ensuring the sustainability of these initiatives.

19. The District Magistrate's commitment to environmental conservation and sustainable development has significantly contributed to the betterment of the district. His hands-on approach in removing encroachments and rejuvenating ponds has set a commendable example of proactive governance.

In summary, the actions undertaken by the district administration have resulted in significant progress:

- **Ponds Freed from Encroachment:** 31 ponds have been cleared, reclaiming a total area of 9.0588 hectares.
- **Legal Resolutions Achieved:** 775 cases under Section 67 have been resolved across the district.
- **Evictions Executed:** Eviction orders have been successfully carried out in 262 cases, resulting in the recovery of 4.0080 hectares.
-

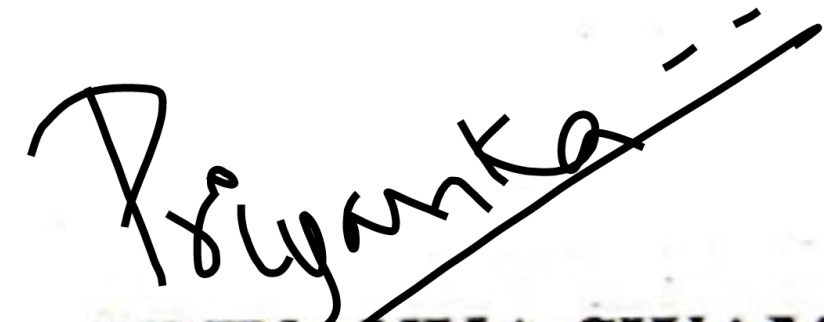
20. The district administration remains steadfast in its dedication to restoring all ponds to their rightful condition and ensuring adherence to the directives of the Hon'ble National Green Tribunal. The combined efforts of legal action, administrative measures, and community engagement, under the exemplary

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leadership of the District Magistrate, are expected to yield complete compliance within the projected timeframe.

Date: 23.11.2024
Place: New Delhi

Through



PRIYANKA SWAMI
ADVOCATE

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F-13, JANGPURA, NEW DELHI 110014
E-mail: advpriyankaswami@gmail.com

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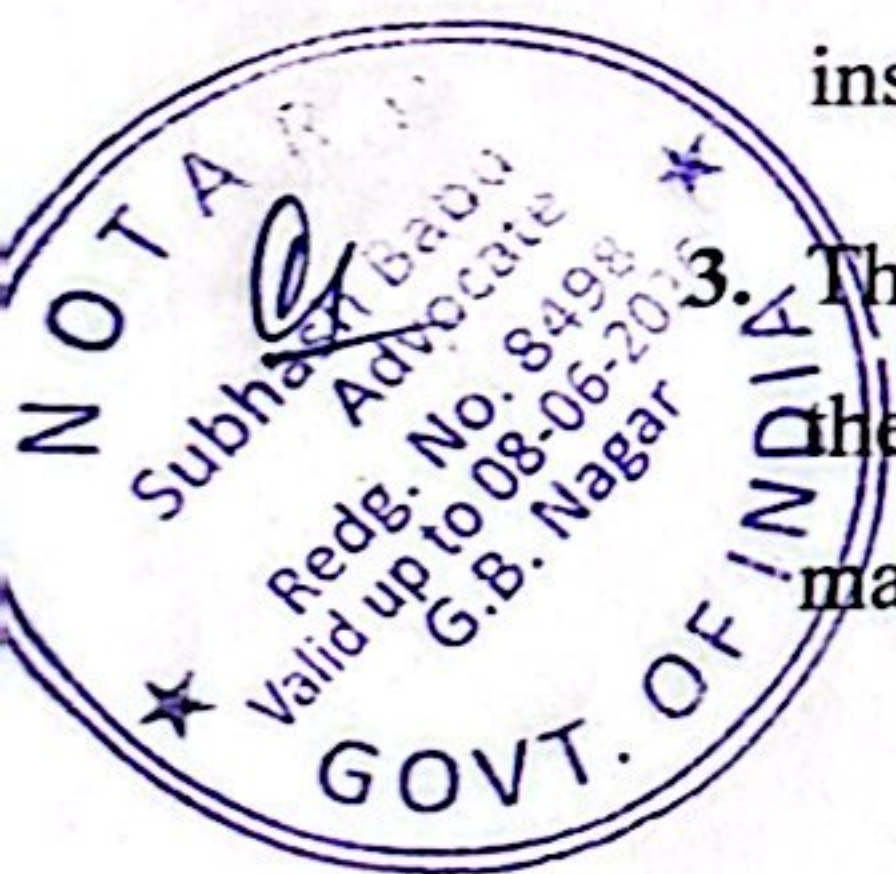
State of Uttar Pradesh & Ors.

...Respondent

AFFIDAVIT

I, MANISH KUMAR VERMA, aged about 39 years s/o Sh.MOHAN PRASAD VERMA is presently posted as District Magistrate, Gautam Budha Nagar, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



DEPONENT

VERIFICATION



Verified on solemn affirmation at Gautam Buddha Nagar on this 23/Nov day of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

No. 80 Date 23-11-2024 Certified the
 Sh./Smt. Mamish Kumar Kerma
 S/o Sh. Mahax Prasad Kerma
 R/o. Presently posted as D.M. Gautam Buddha Nagar
 Identified by Shri. U.P.
 Presented his affidavit before me today date
 and verified the contents of Documents
Subhash Babu
 Advocate Notary
 G.B Nagar (U.P.)

[Handwritten Signature]

 DEPONENT

न्यायालय तहसीलदार दादरी / तहसीलदार(न्यायिक) दादरी में विचाराधीन तालाब / पोखर के धारा-122ख / ग के वादों का विवरण

क्र.सं.	वाद सं०	ग्राम का नाम	वादी	बनाम	प्रतिवादी	पंजीकृत दिनांक	खसरा सं०	रकबा(है०)	भूमि की प्रकृति	कृत कार्यवाही	कृत कार्यवाही	कृत कार्यवाही
1	T202211270233753	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	वीरेन्द्र	11.04.2022	375	0.0884	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
2	T202211270227530	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	जगत सिंह	11.04.2022	375	0.0783	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
3	T202211270233744	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	रणधीर	11.04.2022	575	0.0065	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
4	T202211270233745	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	महाराज सिंह	11.04.2022	575	0.0305	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
5	T202211270233746	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	श्यामवीर	11.04.2022	575	0.0260	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
6	T202211270233747	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	बाबू	11.04.2022	575	0.0280	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
7	T202211270233748	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	धर्मवीर	11.04.2022	575	0.0560	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
8	T202211270233749	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	हरी आदि	11.04.2022	575	0.0875	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
9	T202211270233750	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	जिले	11.04.2022	575	0.0365	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
10	T202211270233751	कचैडा वारसाबाद	भू०प्र० समिति	बनाम	करतार	11.04.2022	575	0.0820	तालाब	21.11.2024	विचाराधीन	साक्ष्यवादी
11	T2016112771017273	पाली	भू०प्र० समिति	बनाम	जैनी	12.09.2016	598	0.0418	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी
12	T2017112771021827	पाली	भू०प्र० समिति	बनाम	चन्द्र	12.09.2016	598	0.0064	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी
13	T2017112771021827	पाली	भू०प्र० समिति	बनाम	प्रकाश	12.09.2016	598	0.0164	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी
14	T201811270201822	रायपुर खादर	भू०प्र० समिति	बनाम	भुवन	17.01.2018	458	0.0465	पोखर	23.11.2024	विचाराधीन	बहस
15	T20121127245	चिटहैरा	भू०प्र० समिति	बनाम	रामपाल	12.03.2012	421	0.0290	तालाब	26.11.2024	विचाराधीन	बहस
16	T202311270224789	दादरी	भू०प्र० समिति	बनाम	मोविन खां	26.08.2023	1565	0.0064	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी
17	T202311270224785	दादरी	भू०प्र० समिति	बनाम	वीरेन्द्र	26.08.2023	2019	0.0055	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी
18	T201811270209947	बुहारली	भू०प्र० समिति	बनाम	मुकेश	05.10.2015	1078	0.063	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी
19	T202211270226647	सादुल्लापुर	भू०प्र० समिति	बनाम	सुभाष	10.10.2022	532	0.1264	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी
20	T202311270225669	बरोला	भू०प्र० समिति	बनाम	मिन्दू	09.06.2023	784	0.0100	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी
21	T202311270233981	सुटारी उर्फ निठारी	भू०प्र० समिति	बनाम	रामअवतार	12.05.2023	241 मि०	0.0450		26.11.2024	विचाराधीन	स्थायीय निरीक्षण
22	T202211270227256	गिझोड	भू०प्र० समिति	बनाम	देवेन्द्र	10.10.2022	96म	0.0120	तालाब	26.11.2024	विचाराधीन	साक्ष्यवादी

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24	T202211270227248	निवारी चर्क सुवारी	भू0प्र0 समिति	वनाम	राम अवतार	10.10.2022	241मि	0.0150	तालाब	26.11.2024	विद्याराधीन	स्थायीय निरीक्षण
25	T202211270227258	चौडा सादतपुर	भू0प्र0 समिति	वनाम	अखिलेश	08.11.2023	564	0.0030	तालाब	26.11.2024	विद्याराधीन	साक्ष्यवादी
26	T202311270225675	निझोड	भू0प्र0 समिति	वनाम	लिखीराम	10.10.2022	96म	0.0090	तालाब	26.11.2024	विद्याराधीन	साक्ष्यवादी
27	T202311270225682	वरीला	भू0प्र0 समिति	वनाम	ब्रह्मपाल	09.06.2023	784	0.0100	तालाब	26.11.2024	विद्याराधीन	साक्ष्यवादी
28	T202311270225658	वरीला	भू0प्र0 समिति	वनाम	धर्मपाल	09.06.2023	784	0.0070	तालाब	26.11.2024	विद्याराधीन	साक्ष्यवादी
29	T202311270225666	वरीला	भू0प्र0 समिति	वनाम	काले भाटी लाला	09.06.2023	784	0.0100	तालाब	26.11.2024	विद्याराधीन	साक्ष्यवादी
								0.0090	तालाब			साक्ष्यवादी

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प्रदेशीय
कार्यालय
दारा

कार्यालय
फां. 502

तहसील कार्यालय दहली
1/20/20

गौतम बुद्ध
दिनांक 22/11/2024

को प्रभारिता अधिकारी नरेश कुमार (डी. ए. ए. कार्यालय)
दादरा गौतम बुद्ध

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Annexure - 2

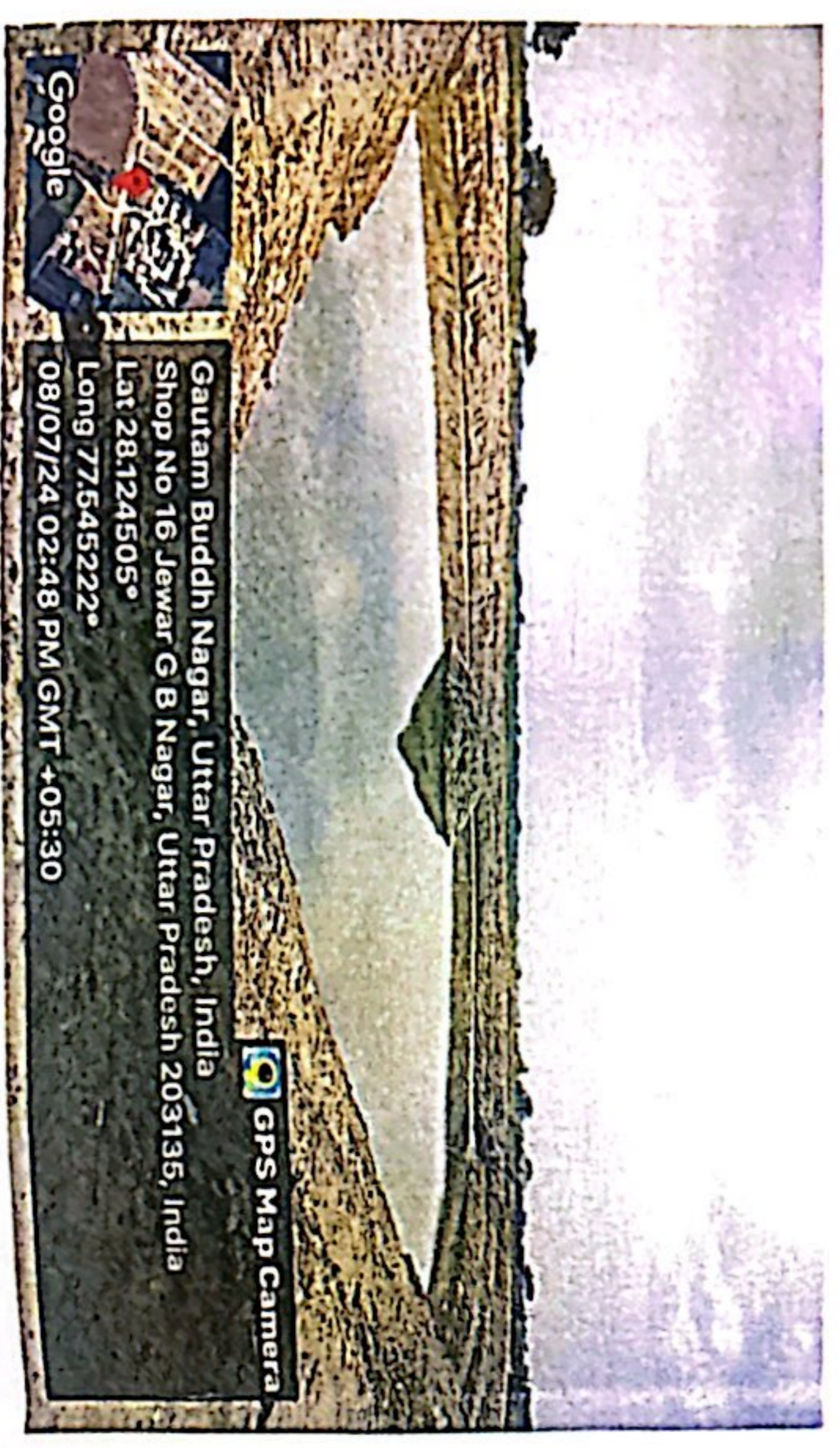
जाँनाबाई

पत्रांक 1024/सांस्कृतिककार्य/2024

दिनांक 19-07-2024 3

तालाबों/पोखर के सम्बन्ध में INDICATIVE ACTION PLAN सांकेतिक कार्य योजना
तहसील का नाम----जेवर, गौतम ंबुंनगर

प.ड.ल.र.स.
जाँनाबाई



क्र.सं.	ग्राम का नाम	गाटा संख्या
1	जेवर बांगर	1955

कार्य का प्रकार	खुदाई / सौन्दरीकरण
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Shankar

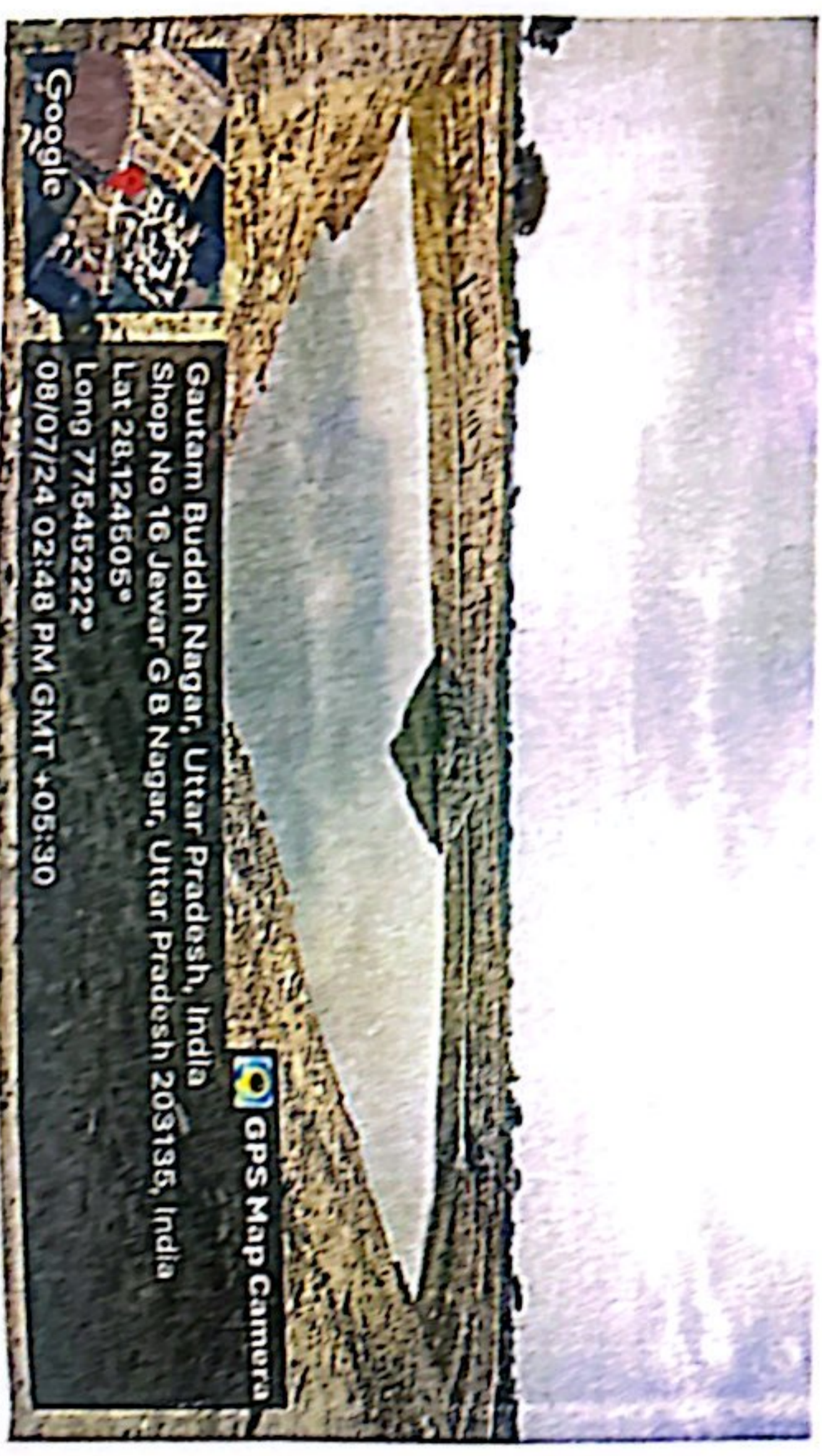
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पञ्चांक 1024/शान्ति(कार्कशु)/2024

दिनांक 19-07-2024 3

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गौनाथी

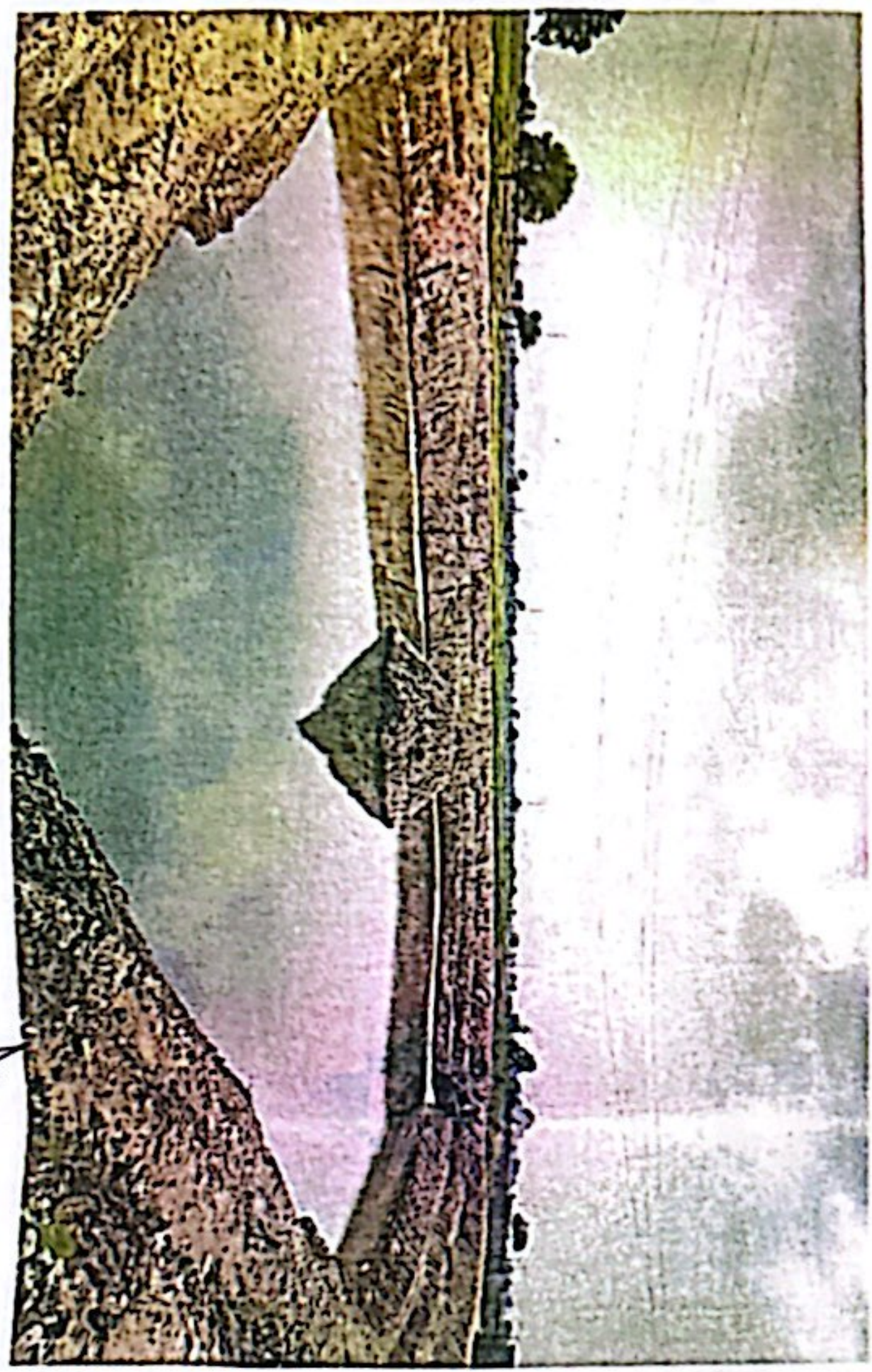
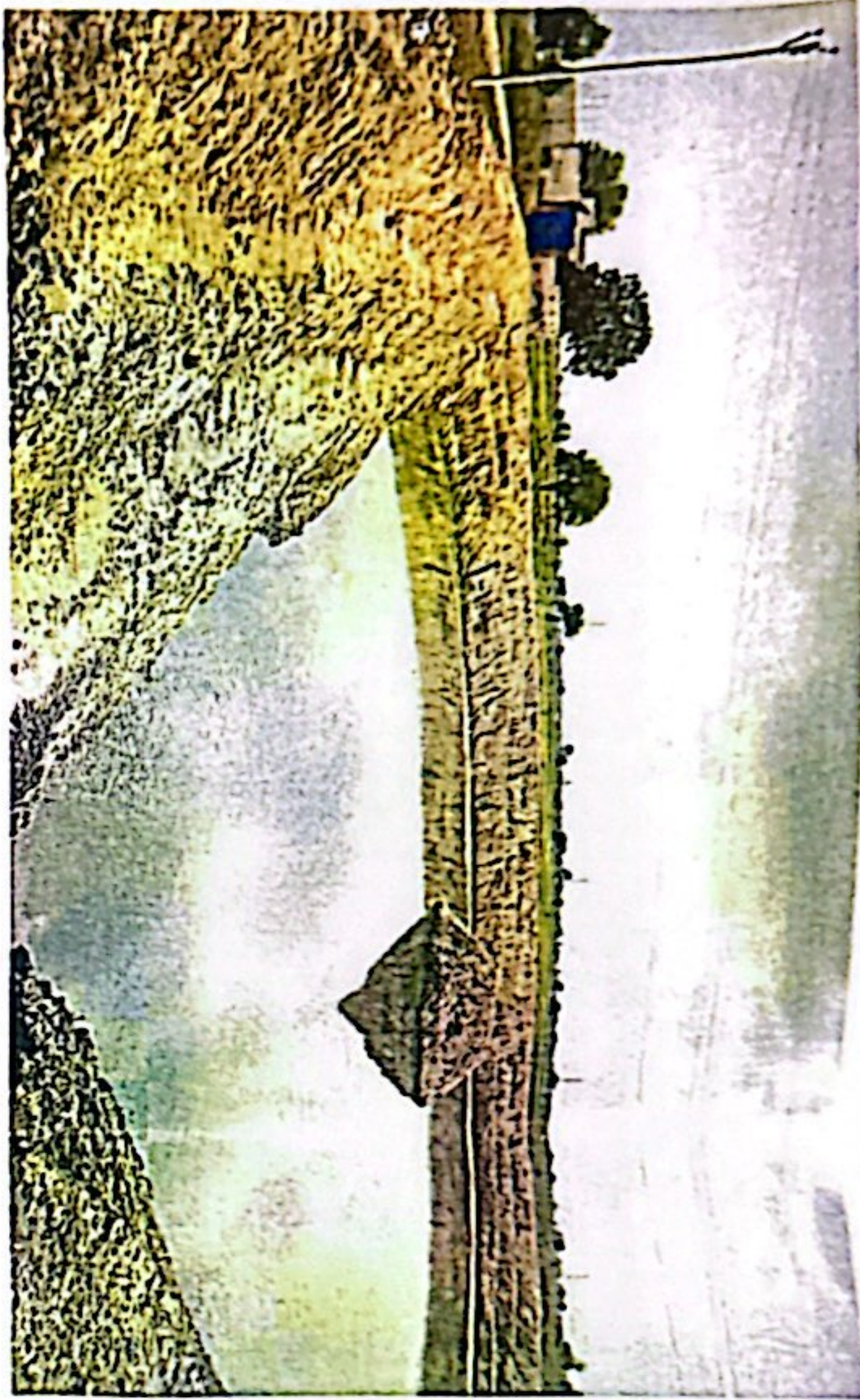
तालाबों/पोखर के सम्बन्ध में INDICATIVE ACTION PLAN सांकेतिक कार्य योजना
तहसील का नाम---जेवर, गौतम ंबुंनगर



क्र.सं.	ग्राम का नाम	गाटा संख्या
1	जेवर बांगर	1955

कार्य का प्रकार
खुदाई / सौन्दरीकरण

Shankar

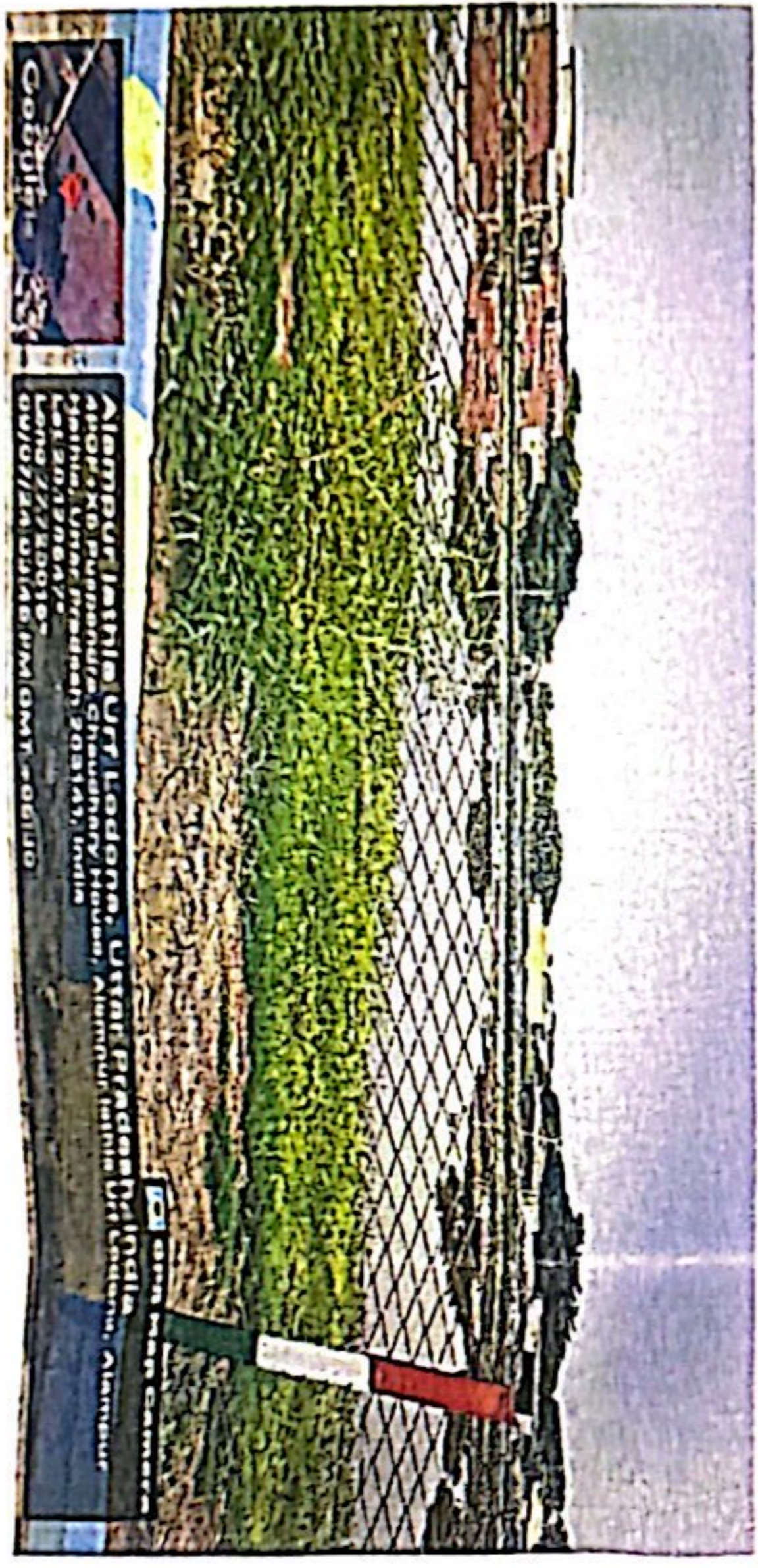
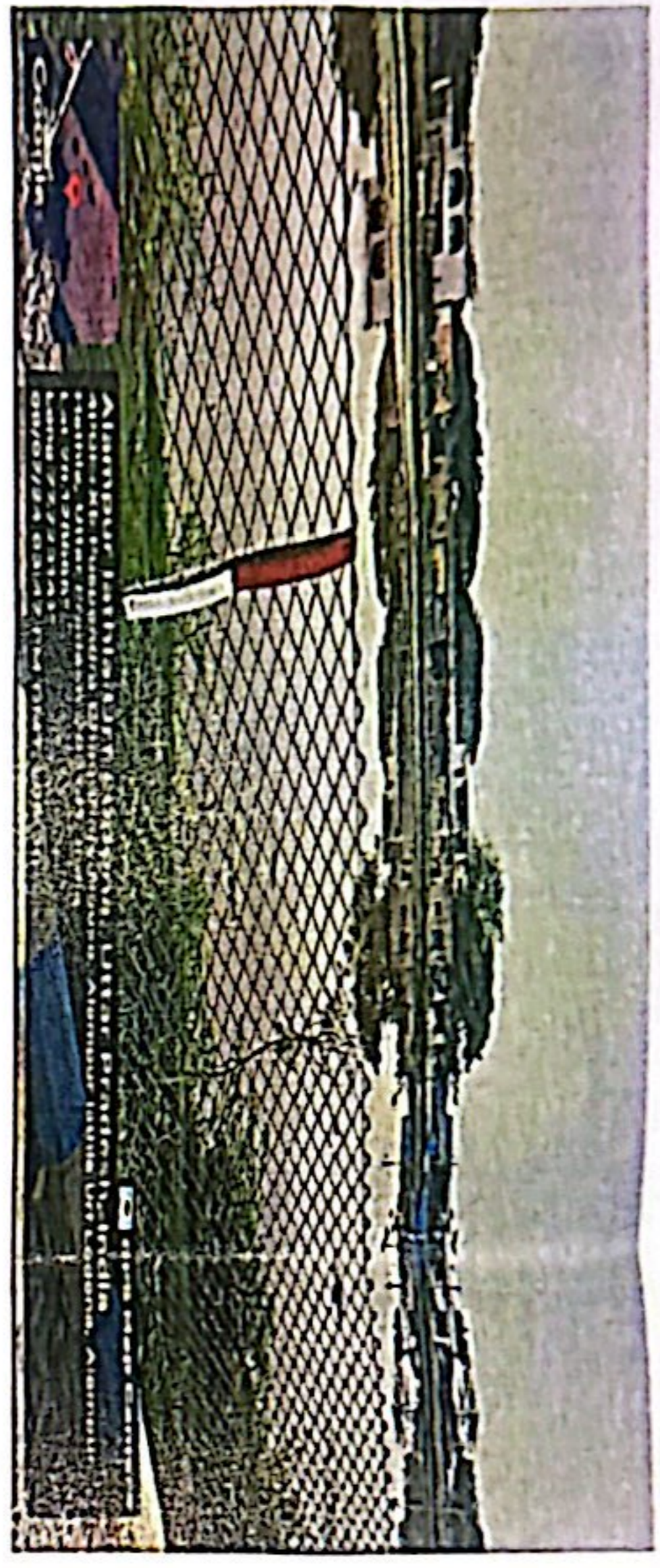


क0स0	ग्राम का नाम	गाटा संख्या
1	जेवर बांगर	1956

कार्य का प्रकार
खुदाई / सौन्दरीकरण

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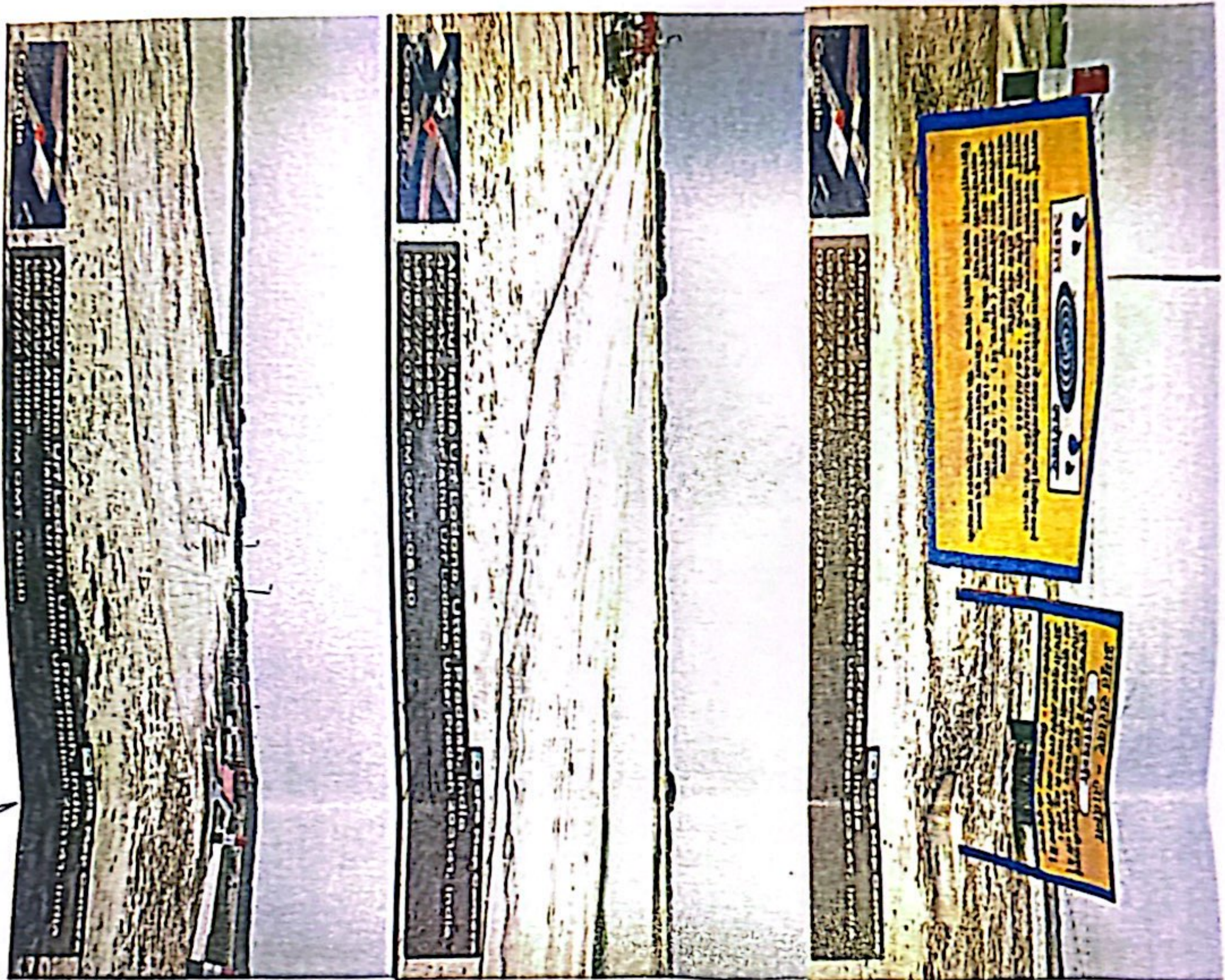


क0स10	ग्राम का नाम	गाटा संख्या
1	आलमपुर उर्फ लौदोना	309

कार्य का प्रकार
खुदाई / सौन्दरीकरण

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क0स0	ग्राम का नाम	गाटा संख्या
1	आलमपुर उर्फ लौदोना	311

कार्य का प्रकार
खुदाई / सौन्दरीकरण

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क0स0	ग्राम का नाम	गाटा संख्या
1	रबूपुरा	1631

कार्य का प्रकार
 आंशिक भाग से अवैध अतिक्रमण हटाना

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क0स10	ग्राम का नाम	गाटा संख्या
1	आलमपुर हटला उर्फ लौदोना	43

कार्य का प्रकार
सौन्दर्यकरण

Ans

तालाबों/पोखर के सम्बन्ध में INDICATIVE ACTION PLAN सांकेतिक कार्य योजना DATE-18.07.2024

तहसील का नाम-----सदर, गौतम ंवुंनगर

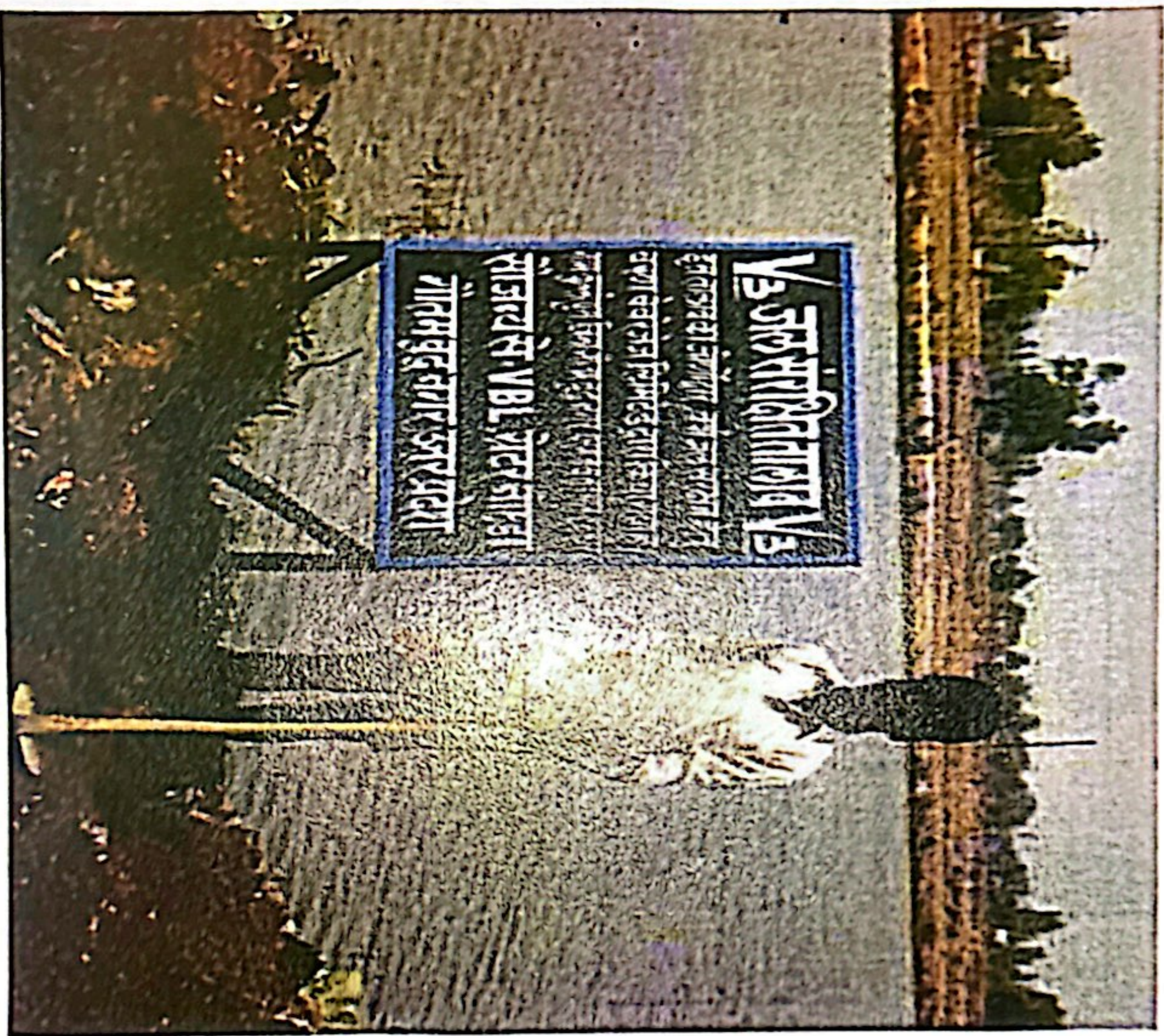


क्र०स०	ग्राम का नाम	गाटा संख्या
1	सैनी	17

कार्यदायी संस्था	कार्य का प्रकार
पेप्सी कम्पनी द्वारा दिनांक 06.01.2018	खुदाई / सौन्दरीकरण

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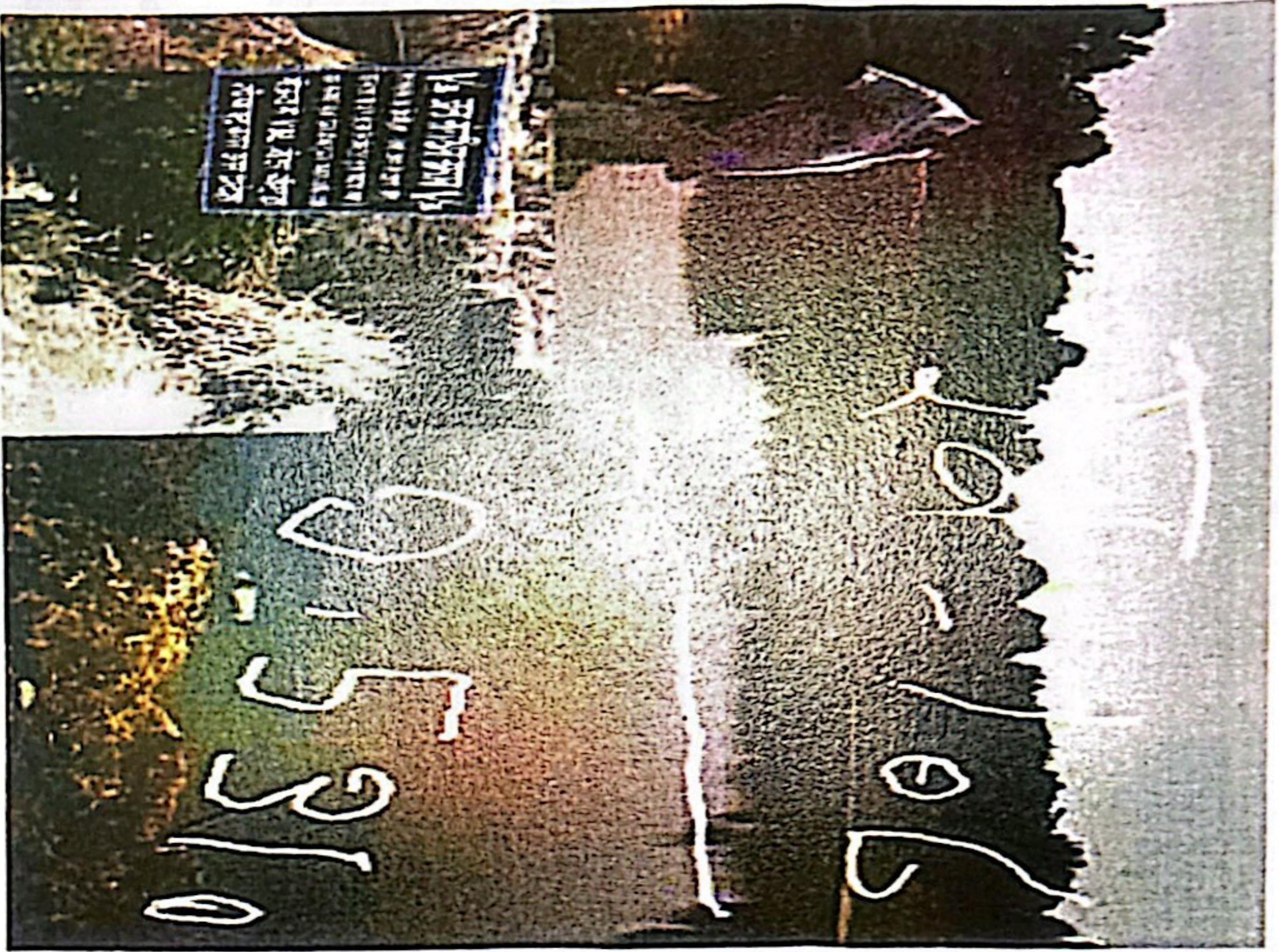


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क0स0	ग्राम का नाम	गाटा संख्या
1	कुलीपुरा	193

कार्यदायी संस्था	कार्य का प्रकार
पेप्सी कम्पनी द्वारा दिनांक 06.01.2018	खुदाई / सौन्दरीकरण



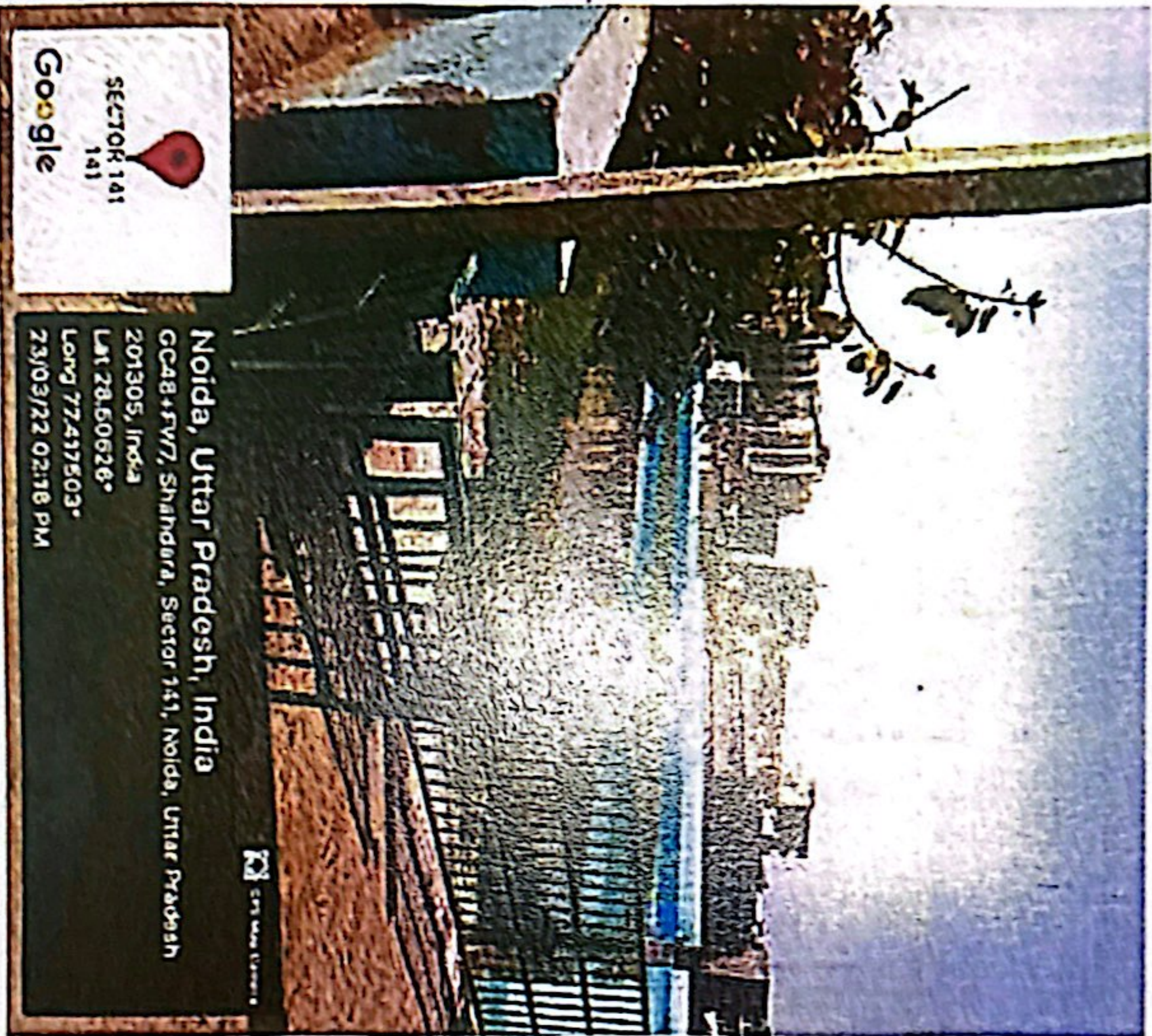
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क0स0	ग्राम का नाम	गाटा संख्या
1	सलैमपुर गूजर	106

कार्यदायी संस्था	कार्य का प्रकार
पेप्सी कम्पनी द्वारा दिनांक 22.05.2018	खुदाई / सौन्दरीकरण

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141
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201305, India
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Long 77.417503°
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क्र०स०	ग्राम का नाम	गावा संख्या
1	शहरा	240

कार्यवाही संस्था	कार्य का प्रकार
प्राधिकरण द्वारा	खुदाई/सौन्दरीकरण

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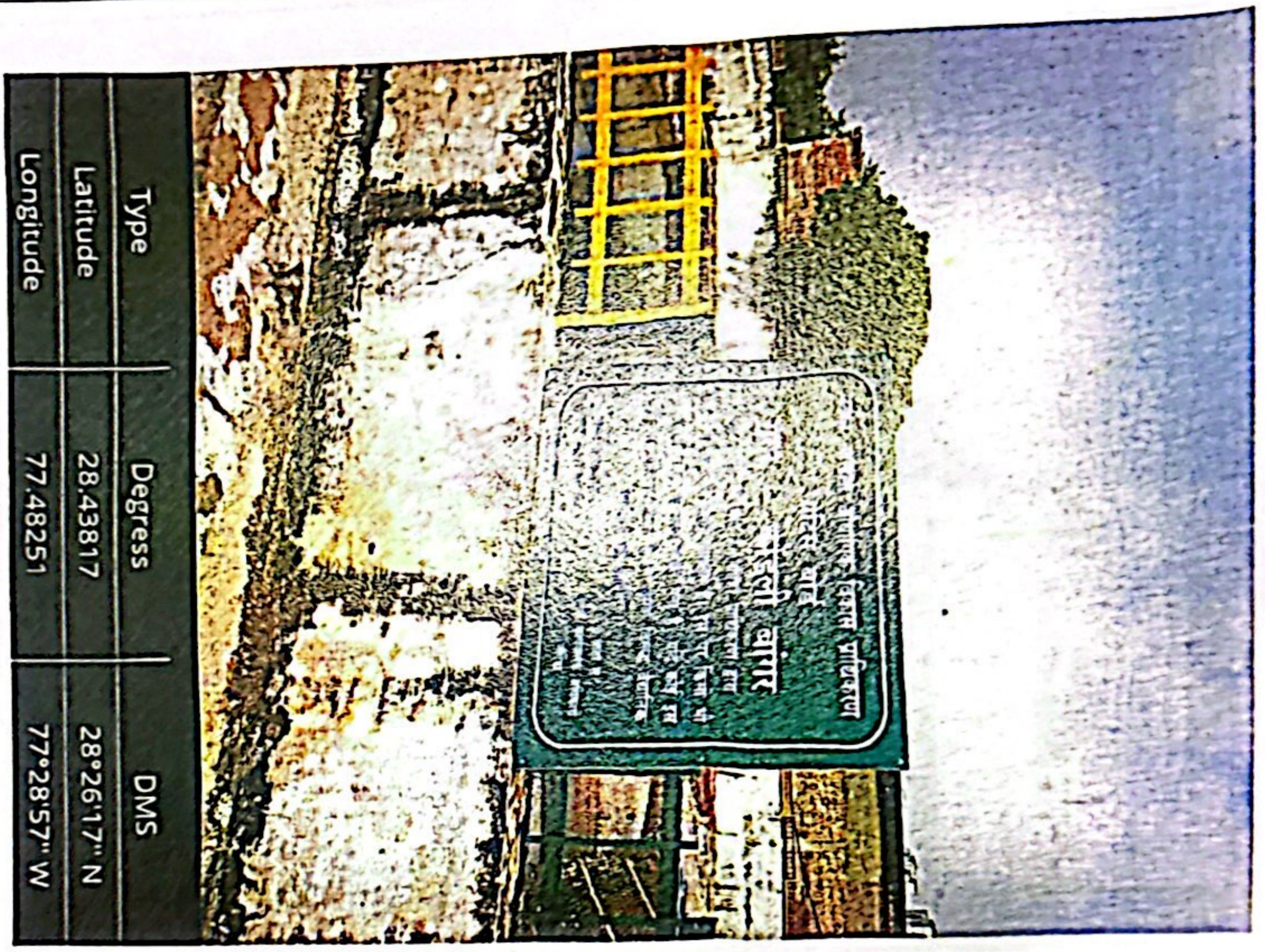
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1	बादौली बांगर	374

कार्यदायी संस्था	कार्य का प्रकार
प्राधिकरण द्वारा	खुदाई/सौन्दरीकरण



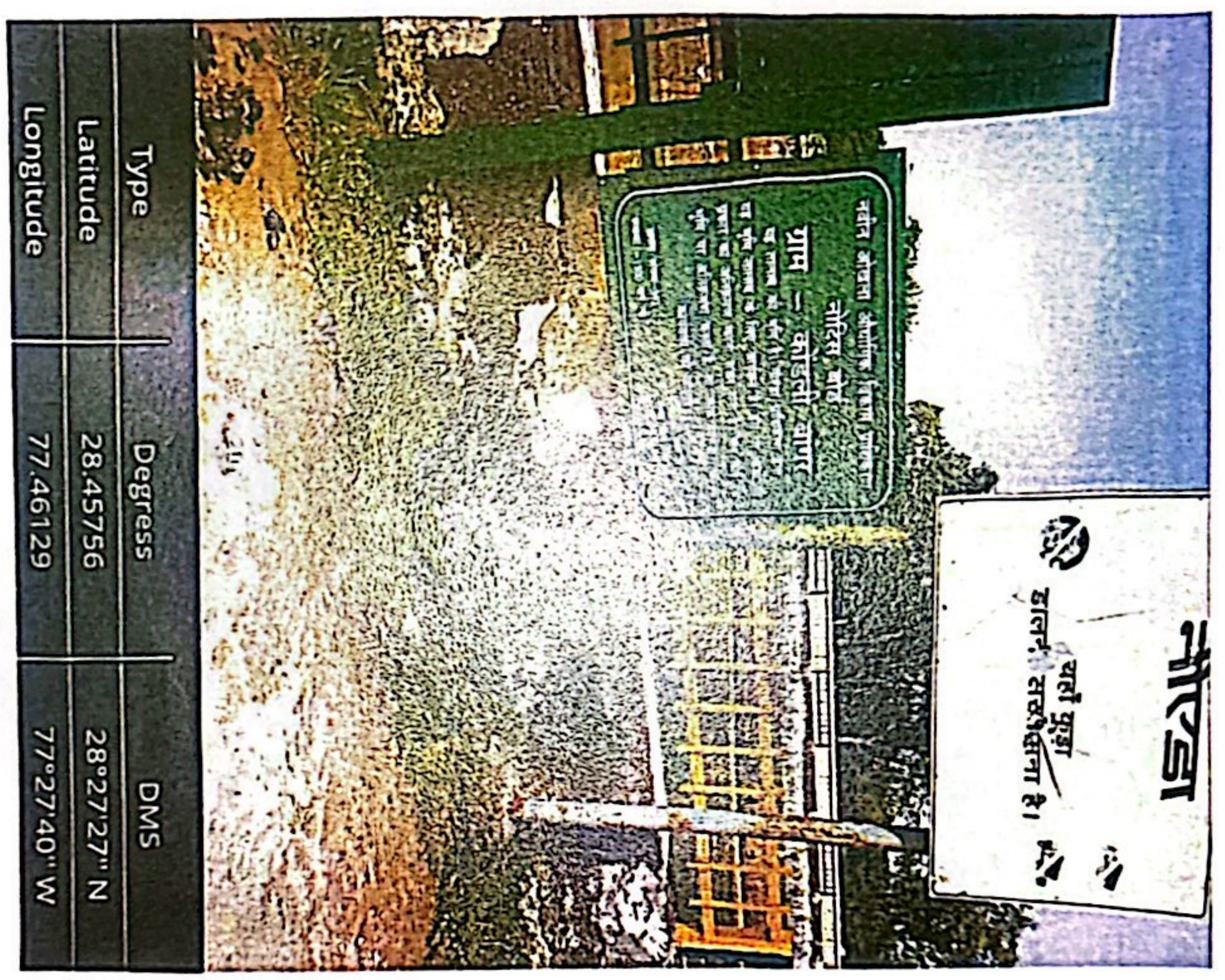
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क्र०स०	ग्राम का नाम	गाटा संख्या
1	कोण्डली बाजार	176

कार्यदायी संस्था	कार्य का प्रकार
प्राधिकरण द्वारा	खुदाई/सौन्दरीकरण

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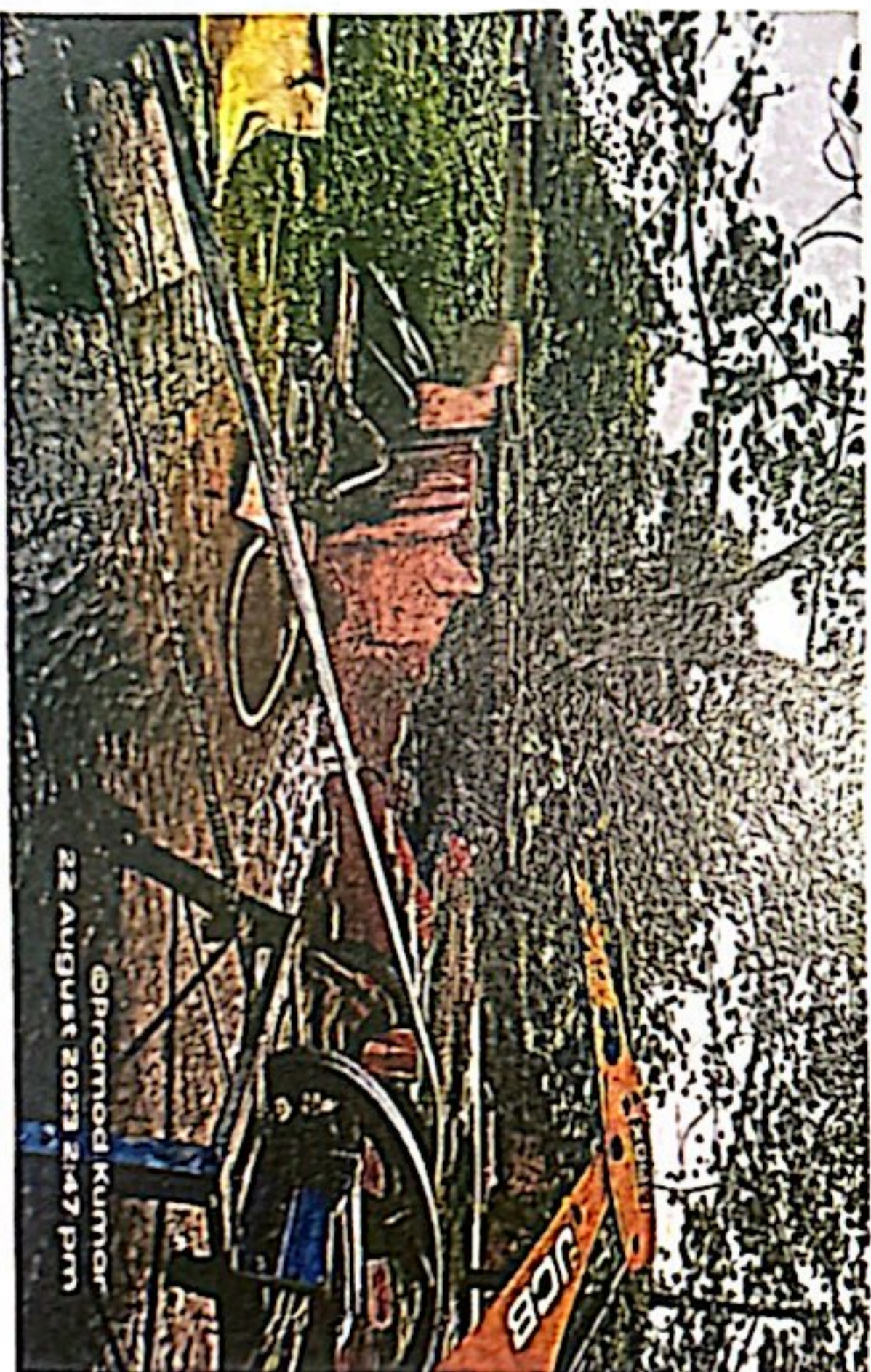


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क0स0	ग्राम का नाम	गादा संख्या
1	कोडली बाणर	392म
कार्यदायी संस्था	कार्य का प्रकार	
प्राधिकरण द्वारा	खुदाई / सौन्दरीकरण	

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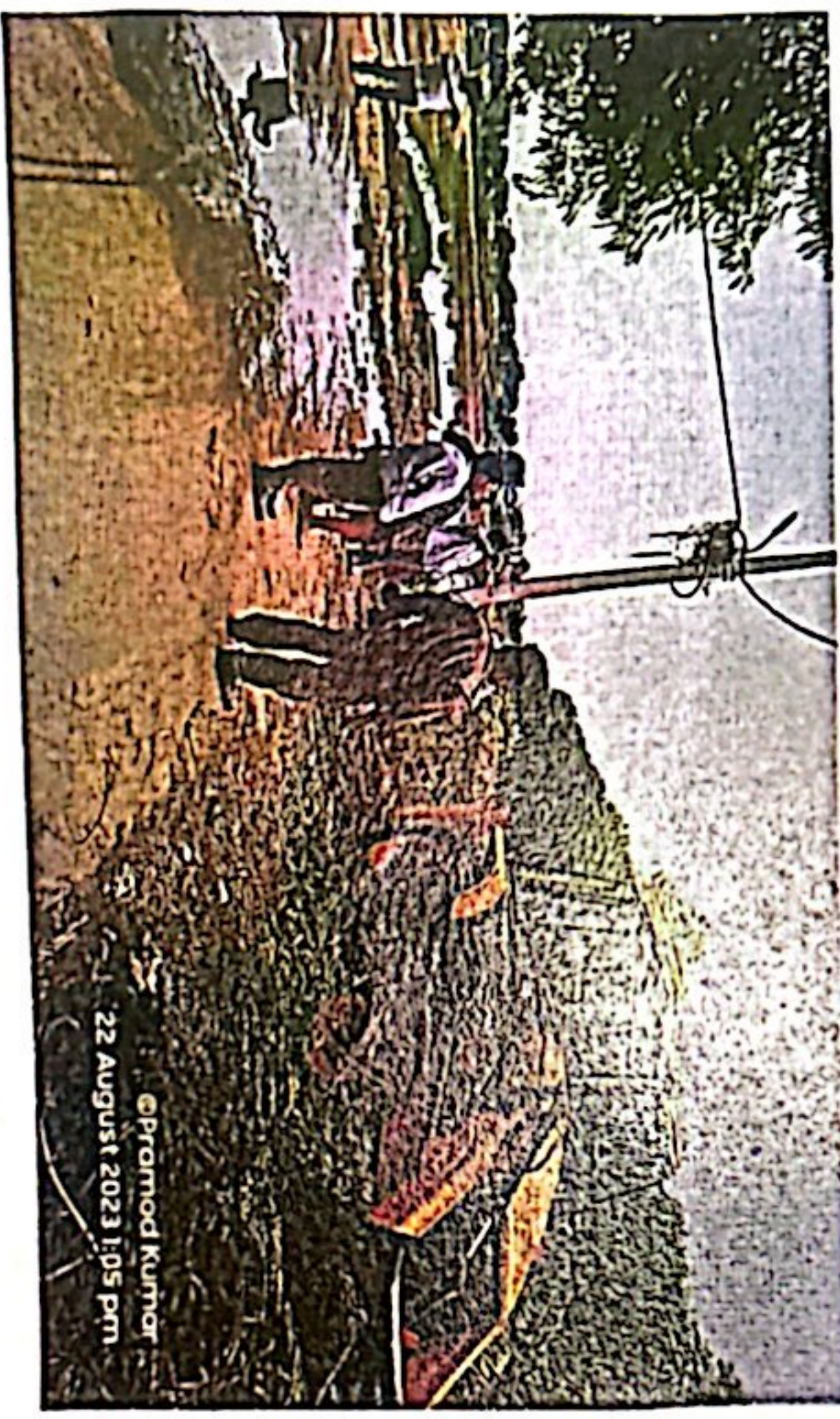
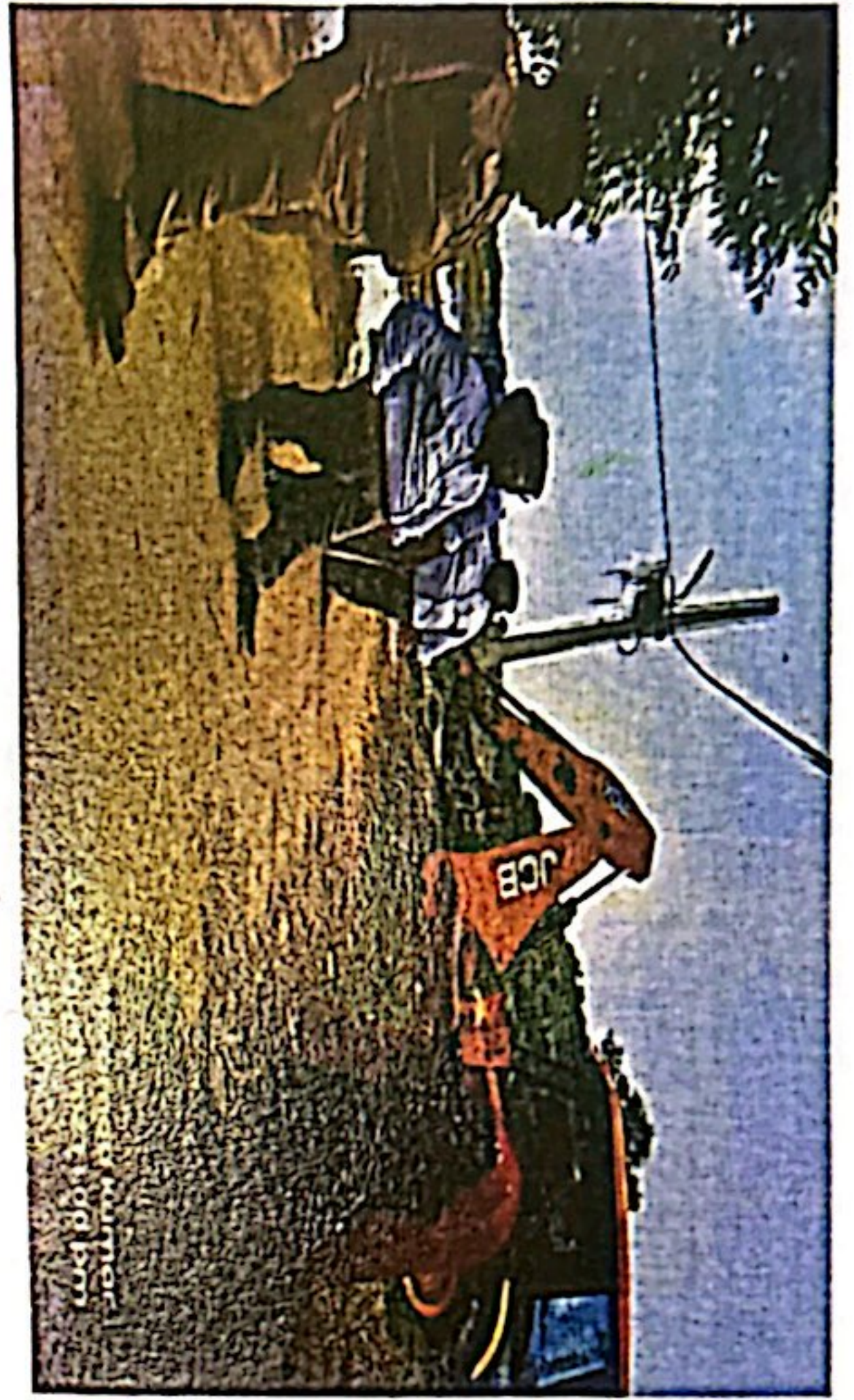


क्र०स०	ग्राम का नाम	गाटा संख्या
1	लडपुरा	649

कार्य का प्रकार
पूर्ण भाग से अवैध अतिक्रमण हटाना

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31



@Pramod Kumar
22 August 2023 1:05 pm

क्र०स०	ग्राम का नाम	गादा संख्या
1	सर्वेभपुर गंजर	428

कार्य का प्रकार
आंशिक भाग से अवैध अतिक्रमण हटाना

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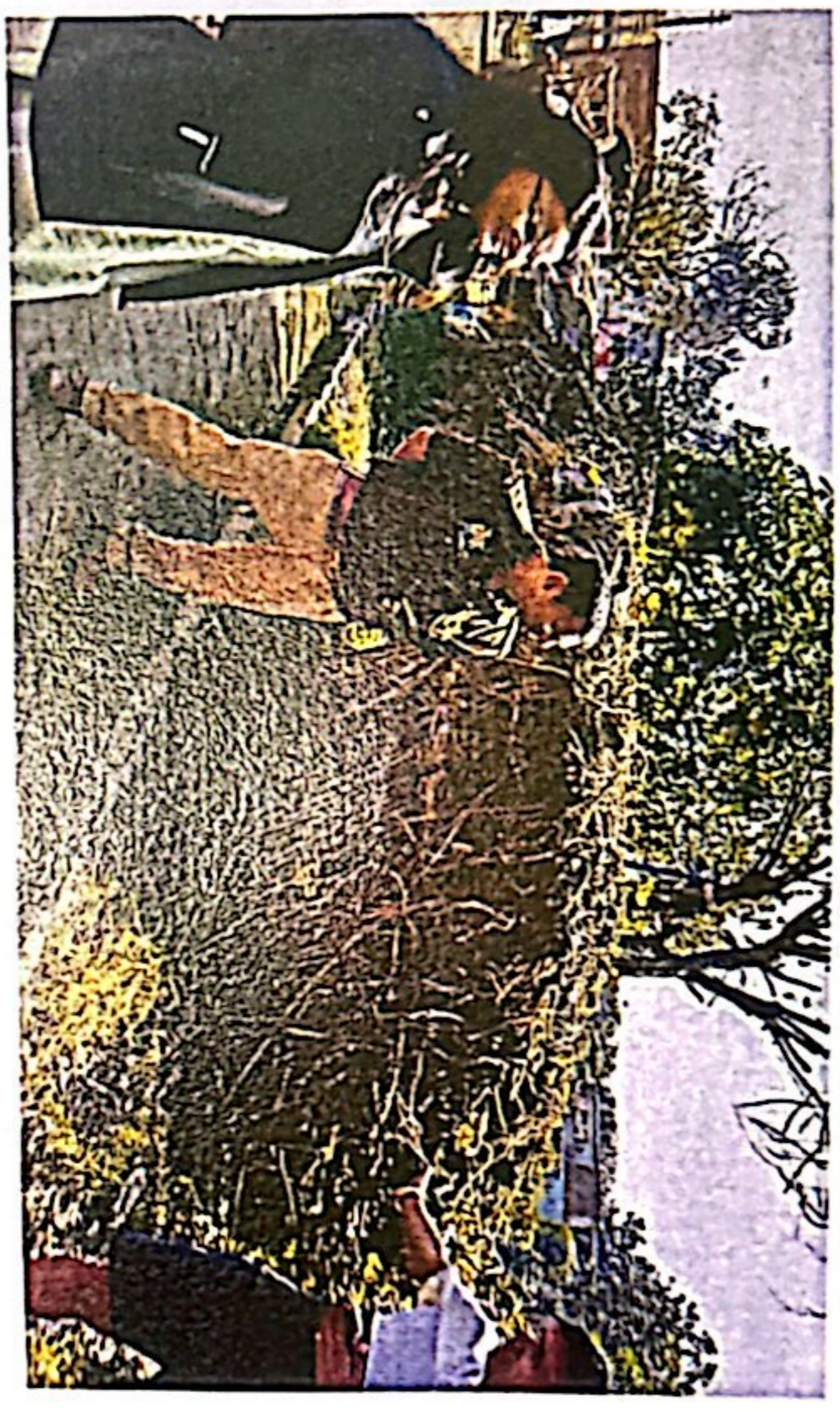
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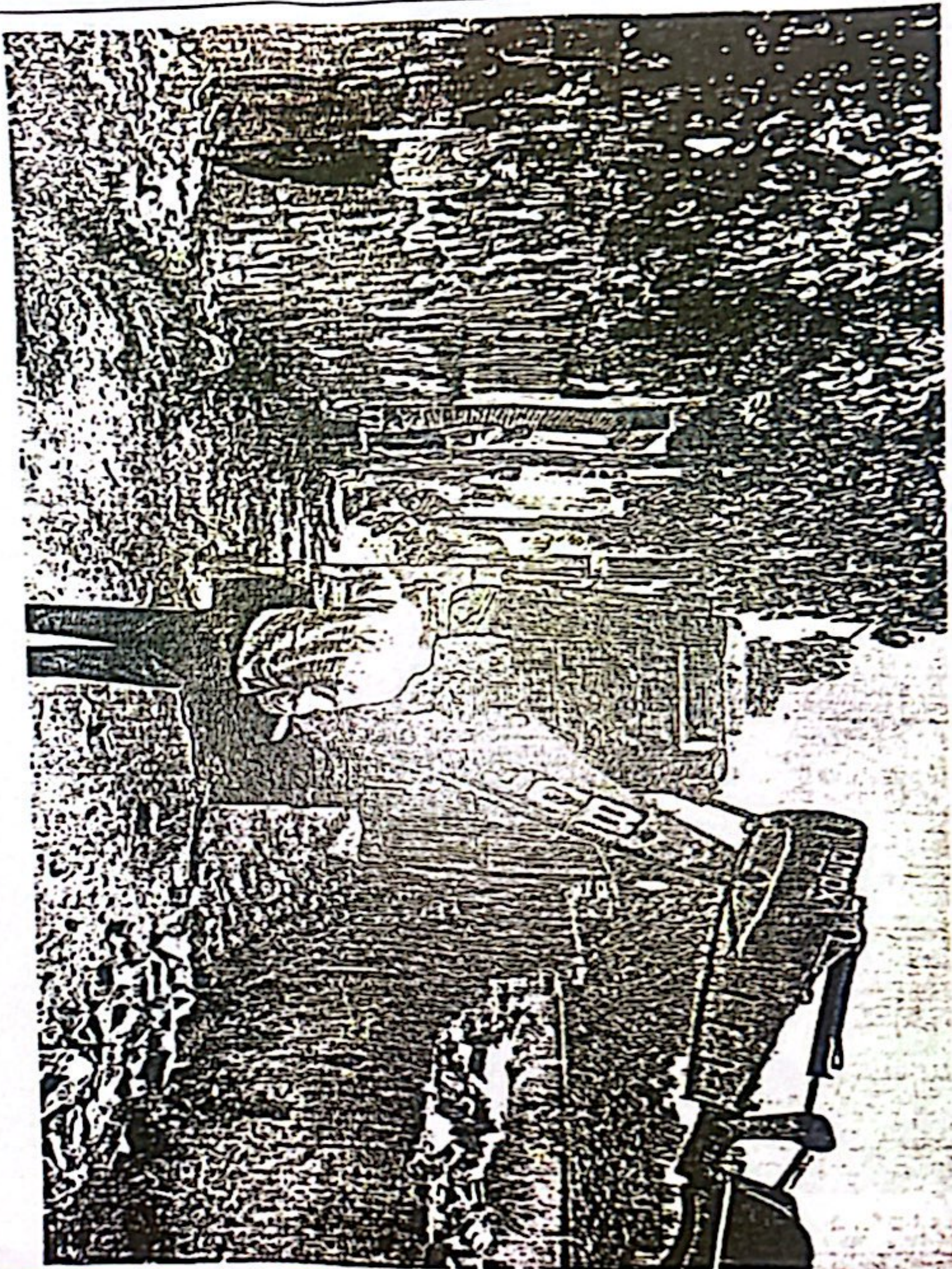
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क्र.सं.	ग्राम का नाम	गादा संख्या
1	भट्टा	382

कार्य का प्रकार
 आंशिक भाग से अवैध अतिक्रमण हटाना



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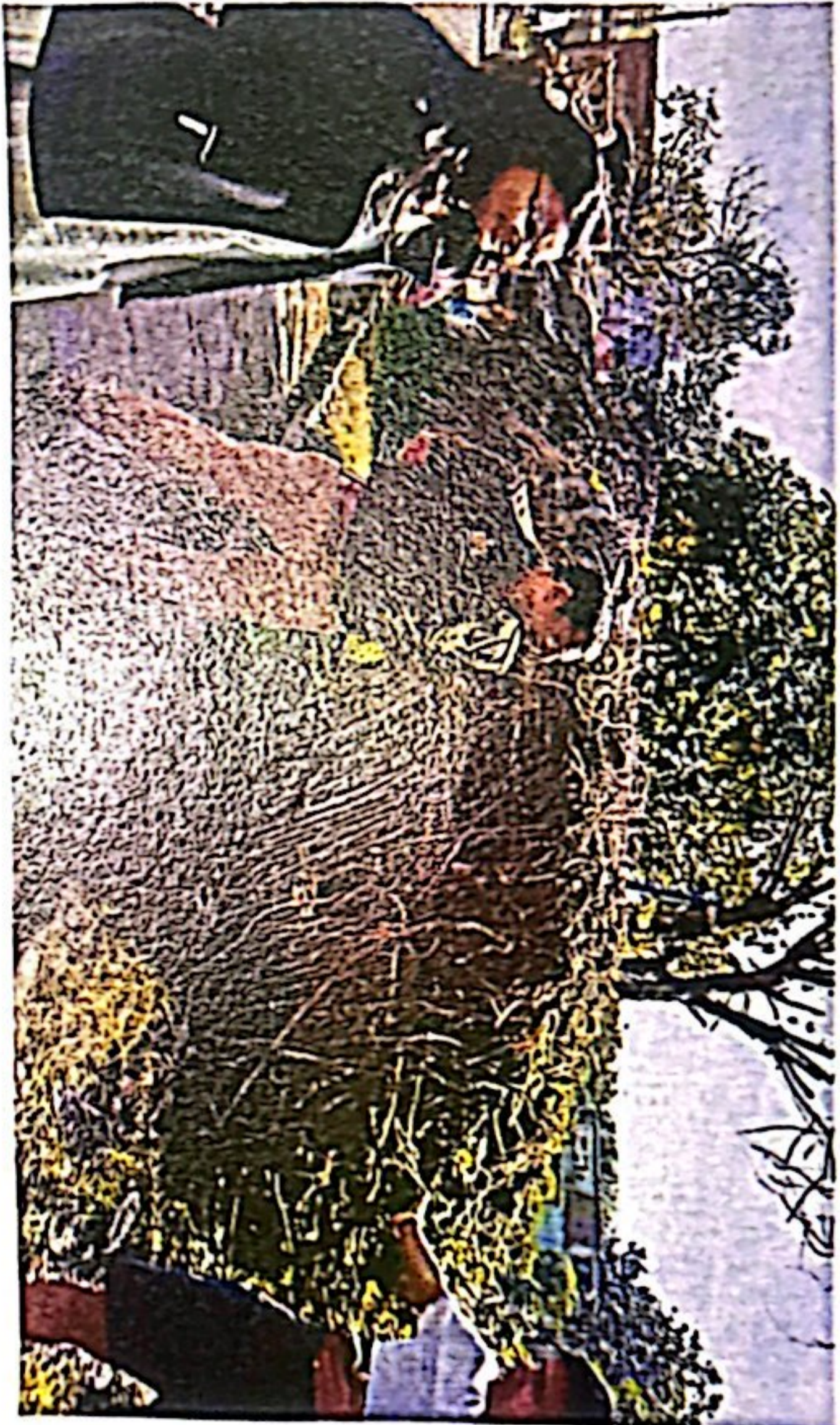
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1	सरुजपुर	483व

कार्य का प्रकार
 आंशिक भाग से अवैध अतिक्रमण हटाना

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क्र०स०	ग्राम का नाम	गादा संख्या
1	भट्टा	382

कार्य का प्रकार
 आंशिक भाग से अवैध अतिक्रमण हटाना



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क्र०स०	ग्राम का नाम	गादी संख्या
1	सूरजपुर	483ब

कार्य का प्रकार
 आंशिक भाग से अवैध अतिक्रमण हटाना



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क0स0	ग्राम का नाम	गाटा संख्या
1	चीरसी	129

कार्य का प्रकार
 आशिक भाग से अवैध अतिक्रमण हटाना



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क0स0	ग्राम का नाम	गादा संख्या
1	अटाई मुयादपुर	01

कार्य का प्रकार
 पूर्ण भाग से अवैध अतिक्रमण हटाना

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क्र०स०	ग्राम का नाम	गाटा संख्या
1	कासना	

कार्यदायी संस्था	कार्य का प्रकार

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